

LOK SABHA

Thursday, 16th December, 1954.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 Noon

DEATH OF SHRI JWALA PRASAD SRIVASTAVA

Mr. Speaker: I regret to inform the House of the passing away at the age of 65 of Shri Jwala Prasad Srivastava who was a member of the Constituent Assembly of India (Legislative) and of the Provisional Parliament. He passed away in Lucknow on the 15th December, 1954. Shri Jwala Prasad was Minister for Education and Finance and Industries, Government of Uttar Pradesh, from 1931 to 1936 and 1937 respectively. He was also Member for Civil Defence and Food in the Viceroy's Executive Council.

I am sure the House will join me in conveying our condolences to his family.

The House may stand in silence for a minute to express its sorrow.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

LATHI CHARGE ON SATYAGRAHIS IN IMPHAL, MANIPUR

Shri M. S. Guruswamy (Mysore): Under Rule 215, I beg to call the attention of the Minister of Home

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Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The situation arising out of police lathi-charge and brutal attack on the peaceful satyagrahis in Imphal, Manipur State, on December 14th and 15th causing serious injury to many satyagrahis and grave insult to many women who participated in the movement."

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): My colleague, the Home Minister, is occupied in the Rajya Sabha at the moment, and he has asked me to say that he will inquire immediately into this matter and bring such facts as are available to him to the notice of the House. Apparently, these incidents relate to what took place yesterday and the day before. One thing I should just like to mention, i.e. the background; what is happening in Manipur is what is called the satyagraha—some people sitting in front of the houses of the advisers and the advisers' office trying to prevent ingress and egress, preventing them from going in or coming out of their houses or going in and coming out of the advisers' office, because they want the Advisers' Council to be discontinued—dismissed—and an Assembly to be formed. These are their demands, which may be right or wrong. But what is daily occurring is the prevention of the going in and coming out of their offices and of their houses. Normally—not for the last two days—we have seen that they have sometimes to be removed to make a passage way for the advisers to go. That